

the decision of the case on its merits in that under the old Stamp & Regulations receipts being exempted from stamp duty the District Judge was in error in holding the receipt No. 2 inadmissible in evidence, and further the District Judge was in error in not giving his finding as to the validity and genuineness of the agreements Nos. 8, 9, and 10.

The Court confirm the Decision of the District Judge *intra coram* as Special Appellant.

Joseph Arnold

Att. Gen.

A. M. W. M.

MEMORANDUM OF COSTS incurred in Special Appeal No. 286.

of 186 4 against the decision of the Judge --- of the
 District of Satura and disposed of on the 8th August 1864
 by Confirming the same with Costs.

BY THE APPELLANT

In the District.

In the Moonsiff's Court (including v. fee) 3 82
 In the Judge's Court (including v. fee) ... 3 122

In this Court.

Stamp for Memorandum of Special Appeal	1	"	"				
Stamps for copies of Decree and Judgment	3	"	"				
Stamp for Vukeelutnama	2	"	"				
Batta for Process and Postage	"	13	"				
Sectioner's Fee	1	86	"				
Vukeel's Fee	"	42	"				
						7	44
						8	9.8

Rupees.... 15 14 "

BY THE RESPONDENT.

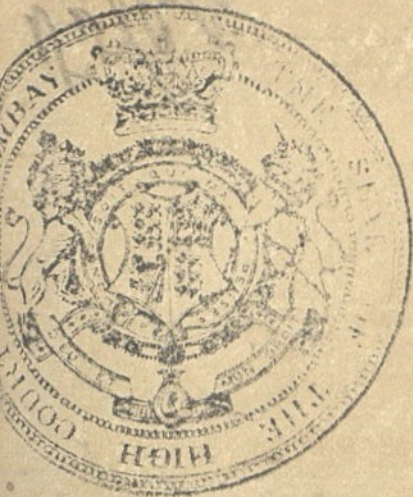
In the District.

In the Moonsiff's Court 3 " 1
 In the Judge's Court 2 42

In this Court.

Stamp for Vukeelutnama	2	"	"				
Vukeel's Fee	"	42	"				
						5	43
						2	42

Rupees.... 7. 85



Chyome
 Sealer.

Chyome
 Acting Registrar.